

**GOVERNMENT OF INDIA  
OVERSEAS INDIAN AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:138  
ANSWERED ON:14.08.2013  
REPATRIATION OF INDIANS FROM ABROAD  
Dias Dr. Charles;M.Thambidurai Dr.

**Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:**

- (a) the estimated number of Indians migrated or living in various countries illegally, country-wise;
- (b) whether these Indians are facing repatriation proceedings in these countries;
- (c) if so, the details thereof, countrywise including the procedure being followed to repatriate the illegal immigrants;
- (d) whether any assistance including financial assistance is being provided to them for their return to India; and
- (e) if so, the details thereof and the action taken by the Government in this regard?

**Answer**

MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI)

- (a) to (c): It is not possible to give the number of persons who have migrated, or are living abroad illegally. However, the number of persons repatriated, or facing repatriation proceedings are given in Annexure.
- (d) to (e): Consular assistance including issue of emergency certificates required, is provided by Indian Missions/Posts. In case the migrant is in distress, he can also be provided one way ticket to India. Details are given in Annexure.